



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
O.O.C.J.

WRIT PETITION (L) NO.169 OF 2021

...

Nicky Pokar ...Petitioner
v/s.
Secretary, Union of India,
Ministry of Corporate Affairs & Anr. ...Respondents

...

Mr.Prakash Pandya a/w Mr.Pratik Sarkar for the Petitioner.
Mr.Ajinkya Jaibhave for Respondents Nos.1 & 2-Uol.

...

CORAM : A.A. SAYED &
MADHAV JAMDAR, JJ.

DATED : 1 FEBRUARY 2021

P.C.:

Bar & Bench (www.barandbench.com) This Petition has been filed by an Advocate. One of the prayers in the Writ Petition is that the Petition may be considered as Public Interest Litigation.

2. Having regard to the prayers made in the Writ Petition, we permit the Petitioner to register the Writ Petition as Public Interest Litigation. Necessary amendment be made to the Writ Petition.
3. List the PIL before the appropriate Bench on 15 February 2021.

(MADHAV JAMDAR,J.)

(A.A.SAYED, J.)